

**CC No. 5858/19
PS RG**

Hearing through VC

19.08.2020

Present : None for complainant.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that complainant could not be contacted as the call made to him remained unattended. It is further informed by Reader that counsel for complainant failed to join the proceedings despite due intimation.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Previous order be complied with afresh for next date.

Be put up for appearance of complainant/ purpose fixed

24.12.2020.

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Date: 2020.08.19
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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**CC No. 7275/17
PS RG**

Hearing through VC

19.08.2020

Present : None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

15.03.2021.

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Date: 2020.08.19 14:27:59 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 722/16
Case No. 787/18
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

Sh. Mahender Singh, complainant in person.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that neither the accused nor his counsel could be contacted despite efforts.

It is informed by complainant that MACT proceedings are still pending.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused/ purpose fixed on 28.01.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 820/16
Case No. 1139/18
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for accused Chitranjan.

Accused Surjeet Singh is stated to have expired.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

15.03.2021.

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Date: 2020.08.19 14:28:49
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**(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020**

**FIR No. 606/18
Case No. 1088/19
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

24.03.2021.

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Date: 2020.08.19 14:29:40 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**CC No. 12666/18
PS RG**

Hearing through VC

19.08.2020

Present : None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e. 27.11.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 683/15
Case No. 935/18
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

Accused is already P.O.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

16.03.2021.

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Date: 2020.08.19 14:28:29 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 737/18
Case No. 4886/19
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

24.03.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**E FIR No. 1045/18
Case No. 7994/19
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh through IO for next date.

A copy of this order be given dasti to Naib Court for compliance.

Notice be issued to IO for appearance through VC on next date.

Be put up for appearance of parties/ purpose fixed through VC on 30.08.2020.

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Date: 2020.08.19
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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 496/17
Case No. 64943/16
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 11.01.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 562/19
Case No. 422/20
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for accused.

This is Sessions Trial Case.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

03.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 09/01
Case No. 65558/16
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

Proceedings against accused Kamal Kathuria and Pushpa already stand abated.

Accused Kherati Lal permanently exempted through counsel.

None for remaining accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

10.11.2020.

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Date: 2020.08.19 10:22:15 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

CC No. 5494/16
PS RG

Hearing through VC

19.08.2020

Present : None.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

16.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

CC No. 13391/16
PS RG

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 16.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 800/13
Case No. 819/18
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

25.03.2021.

DEEPAK
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Date: 2020.08.19 14:01:01 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

CC No. 1698/16
PS RG

Hearing through VC

19.08.2020

Present : None for the complainant.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. pre-charge evidence on
16.12.2020.

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Date: 2020.08.19 12:28:45.37

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 160/11
Case No. 62202/16
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date i.e.

16.12.2020.

DEEPAK
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Date: 2020.08.19
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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**Case No. 4248/16
PS RG**

Hearing through VC

19.08.2020

Present : None for complainant.

This is Parcha Yadasth.

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace out the same and put up before the court on NDOH.

Be put up for purpose fixed on 14.12.2020.

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Date: 2020.08.19 14:34:21 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 805/14
Case No. 1310/17
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

Sh. Brijesh Gupta, complainant in person.

Sh. Naresh Kumar, counsel for accused with accused
Deepak Sharma.

None for remaining accused persons.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that counsels for the remaining
accused persons failed to join the proceedings despite due intimation.

In view of the above submissions and considering the
interest of justice, no adverse order is passed today. Matter stands
adjourned for today.

Be put up for appearance of accused persons/ purpose fixed
on 21.01.2021.

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Date: 2020.08.19 14:25:16
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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 237/19
Case No.7987/19
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

Accused in person.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Digital of Copy of charge-sheet be supplied to accused.

Be put up for SD/ arguments on the point of charge on

27.01.2021.

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Date: 2020.08.19 14:27:07 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

FIR No. 888/05
Case No. 63766/16
PS RG

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

None for complainant.

None for accused Tarun Jain.

IO Inspector Renu Sharma, SWAT, Special Cell, Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that on being contacted, complainant has expressed her inability to join the proceedings on the ground of illness of her mother. It is further informed by Reader that neither the accused nor his counsel could be contacted despite efforts.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of parties/ purpose fixed on 22.12.2020.

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Date: 2020.08.19 14:26:12
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(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020

**FIR No. 1039/15
Case No.1543/20
PS RG**

Hearing through VC

19.08.2020

Present : Ld. APP for the state.

This is cancellation report.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 15.02.2021

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
19.08.2020